

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.4231/2017

Friday, this the 1st day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sujit Bhattacharya, aged about 52 years
s/o Shri Niranjan Prasad Bhattacharya
resident of Pocket 40, House Number 44 (40/44)
Chittaranjan Park, New Delhi

..Applicant

(Mr. G P Srivastava, Advocate)

Versus

1. Director General
Council for Scientific & Industrial Research
Headquarter, Anusandhan Bhawan
2 Rafi Marg
New Delhi – 110 001
2. Director
Council for Scientific & Industrial Research
National Institute of Science, Technology &
Development Studies (CSIR-NISTADS)
Dr. K S Krishnan Marg
New Delhi – 110 012.

..Respondents

O R D E R (ORAL)

Justice Permod Kohli:

The applicant is presently working as Senior Principal Scientist and is also Professor at the Academy of Scientific and Innovative Research (AS&IR). Disciplinary proceedings were initiated against him under Rule 14 of the CCS (CCA) Rules, 1965 vide memorandum dated 24.09.2014. During the

pendency of the disciplinary proceedings, the Centralised Internal Screening Committee of Senior Principal Scientists made assessment for promotion to the post of Chief Scientist. The case of the applicant was kept in sealed cover.

2. In the inquiry conducted against the applicant, he was exonerated. The disciplinary authority finally accepted the report of the inquiry officer and exonerated the applicant vide order dated 08.12.2016. On being exonerated, the applicant vide his letter dated 08/09.03.2017, addressed to the Chairman, Central Grievance Committee, CSIR requested for declaration of his result pending at CSIR-RAB pertaining to assessment for the year 2013-2014 of Senior Principal Scientist of which he was a candidate. However, no action has been taken thereon till date. It is under these circumstances that the present OA has been filed seeking a direction to open the sealed cover and declare the result of the applicant's assessment for promotion to the post of Chief Scientist for the assessment year 2013-2014. Since the representation/letter of the applicant dated 08/09.03.2017 is pending with the competent authority, it is deemed appropriate that without commenting on the merits of the case, the competent authority is directed to take decision on the representation of the applicant in view of his exoneration by the inquiry and disciplinary authorities. This OA is accordingly disposed of with

a direction to the competent authority to take decision on the representation of the applicant dated 08.03.2017 within a period of one month from the date of receipt of a copy of this order. In the event the applicant has been recommended by the screening committee all consequential benefits would be granted to him within a period of three months thereafter.

(Uday Kumar Varma)
Member (A)

(Justice Permod Kohli)
Chairman

December 1, 2017

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